

(c) when it was submitted to the Commission;

(d) whether the Commission has cleared the said proposal;

(e) if so, when and the details thereof;

(f) if not, the reasons for the delay;

(g) in what time it would be cleared by the Commission; and

(h) steps so far taken to clear the said proposal ?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) :** (a) Proposals for Rural Development were received from the State Government of West Bengal as a part of the Annual Plan proposals for 1985-86 for the State.

(b) The proposals relate to Centrally sponsored Programmes such as Integrated Rural Development Programme and National Rural Employment Programme and other Rural Development programmes like community development and Panchayats and Land Reforms.

(c) The proposals were received in January, 1985.

(d) to (h). The Annual Plan proposals for 1985-86 of all State Governments including the Government of West Bengal are to be discussed with the State Governments and finalised shortly.

#### **Dowry Deaths**

**577. SHRI MOHAN LAL PATEL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the number of dowry deaths is increasing steadily in the country;

(b) what is the total number of dowry deaths in each state during the last 3 years; and

(c) what measures are being taken by Government to put an end to this mal-practice ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :** (a) to (c). The State Governments and Union

Territory Administrations are responsible for enforcing law relating to offences. The available information regarding dowry death cases committed during the years 1982, 1983 and 1984 is given in the Statement laid on the table of the House [Placed in Library See No. LT-591/85]. Detailed instructions were issued to all State Governments and Union Territory Administrations (except Jammu and Kashmir and Sikkim) on the subject. A copy of these instructions is attached herewith us Statement laid on the table of the House [Placed in Library See No. LT-591/85].

2. The Indian Penal Code, The Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 have been amended by the Criminal Law (Second Amendment) Act, 1983 (Act No. 46 of 1983) to deal effectively not only with cases of dowry deaths but also cases of cruelty to married women.

#### **Introduction of Solar Energy in Rural Areas**

**579. SHRI AMARSINH RATHAWA :  
SHRI CHINTAMANI JENA :**

Will the PRIME MINISTER be pleased to state :

(a) the Government's policy for popularising use of solar energy in the country;

(b) whether any experiment has been made for introducing it in rural areas, if so, the details thereof and how far it is successful; and

(c) the details of the subsidy given to the State Governments for the programme ?

**THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) :** (a) Government is actively promoting and popularising use of solar energy and other renewable sources of energy in the country with a view to supplementing conventional sources of energy and providing energy for decentralised use for a variety of applications. The programme includes Research and Development, Demonstration, Commercialisation and Utilisation of Solar Energy technologies.

(b) Solar Photovoltaic systems have been installed in rural areas for applications such as water pumping for irrigation and drinking water supply, street lighting, community lighting, community radio and TV sets, etc. Small solar power units have also been installed in a few villages for purpose of trial and demonstration. Other solar systems such as solar driers, timber kilns and solar cookers have also been demonstrated in rural areas. The performance of systems has in general been satisfactory with normal maintenance. The response has also been generally favourable.

(c) The following subsidy/support is being provided to State Governments for installation of various solar devices :

- (1) For solar thermal systems such as water heating, air heating, desalination systems, timber kilns, crop driers and community solar cookers the Central Government can meet 75% of the cost.
- (2) Solar Photovoltaic water pumping systems and community lighting systems for use in unelectrified remote areas are being supplied at a subsidised price of Rs. 25,000/- to State Governments and their agencies.
- (3) In respect of street lighting units supplied to State Electricity Boards and other State Government agencies, the cost of the photovoltaic modules, tubelights and timer sensor devices is being met by the Central Government.

#### Administrative Tribunals for Government Servants

580. SHRI G.V. RAMA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether Government have set up Administrative Tribunals as provided in the Constitution for all Central Government Servants located throughout the country;

(b) if so, details thereof; and

(c) whether Government propose to

consider setting up specialised separate tribunals, State-wise and in Union Territories to cater to the needs of scientific/technical institutions such as ICAR/ICMR/CSIR, etc. ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) : (a) and (b). The Administrative Tribunal Bill has been passed by both Houses of Parliament in January, 1985. Action is in hand to set up the various benches.

(c) No such proposal is under consideration of the Government.

#### Efficiency through Computers and Electronics

581. KUMARI PUSHPA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether Government have a proposal to bring about greater productivity and efficiency through the use of computers and electronics;

(b) if so, the plan and programme of Government in this regard; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) and (c). Department of Electronics has planned, through the computers and control activities, a number of promotional programmes in this direction which broadly are :—

#### 1. In-house Programmes :

1.1 Promotional activities such as National Informatics Centre.

#### 1.2 Technology Development Programme—

Under this, several specific projects have been indentified, funded and implemented in industries such as